

OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI

ORDER No. 121 Dated 30-10-15

In pursuance of the order of the Hon'ble High Court of Delhi bearing no. 66/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 23.10.2015 vide which the court of Sh. Rakesh Pandit ADJ-03, has been abolished, cases pending in his court for 31.10.2015 as mentioned hereunder in column no. 2, are hereby withdrawn and assigned to the court as mentioned in column no. 3, for disposal in accordance with law:-

(1)	(2)		(3)
Sr. No.	Case No.	Title of the case	Name of the transferee court
1	ARB/TN/53/2015	RELIANCE CAPITAL LIMITED VS. NEERAJ KUMAR	Sh. Lalit Kumar, ADJ-01
2	ARB/TN/54/2015	RELIANCE CAPITAL LIMITED VS. RANJIT SINGH	
3	MCA/34/2015	PUSHPA DEVI & ORS VS. RAMESH CHANDER	
4	CS/251/2014	TUSHAR KANTI GANGULI VS. NITIN GAHANI AND ORS	
5	CS/359/2014	ANAND SUNDARAM VS. GREEN MANTRA RENEWABLE POWER PVT. LTD.	
6	CS/19/2015	JHUMUR CHATTERJEE VS. HEMANT GUPTA	
7	CS/216/2015	M/S SILVER LINE GRAPHICS PRIVATE LIMITED VS. AJIT GAIND & ANR	Sh. B. R. Bansal, ADJ-02
8	CS/266/2015	SHIVANGI VERMA VS. LAJJA RANI VERMA & ORS	
9	CS/319/2015	NAVEEN KUMAR GOYAL AND ORS. RAJESH KUMAR GOYAL	
10	ARB TN/52/2015	RELIANCE CAPITAL LIMITED VS. HATENDER KUMAR	
11	CS/70/2014	UNION BANK OF INDIA VS. SHESHMANI MISHRA AND ANR.	
12	CS/164/2014	BALBIR SINGH MATHUR AND ANR. VS. SH. RAMESH CHAND SHARMA	
13	ARB/TN/11/2015	SMT. DINESH KUMAR SCHDEVA VS. PHOENIX ASSEST RECONSTRUCTION	Ms. Sunena Sharma, ADJ-03
14	CS/211/2014	G.S.OBEROI VS. NARINDER KAUR	
15	CS/186/2014	KAILASH VS. GYANENDRA SINGH AND ANR.	
16	CS/126/2015	UMA ROY VS. ARVIND KUMAR AGGARWAL	
17	CS/461/2014	M/SPARISHUDH MACHINES PVT LTD VS. M/SJYOTTI INDUSTRIES & ORS	
18	CS/59/2015	STATE BANK OF INDIA VS. JABAR SINGH & ANR	
19	CS/08/14/2014	RED FOX SECURITIES PVT. LTD VS. SRI SHARDA INSTITUTE OF INDIAN MANAGEMENT	
20	CS/112/2014	SHANKAR BHATT VS. KAPIL MODI	
21	CS/38/2014	VINOD KHURRANA AND ANR VS. SURAJ PRAKASH DOGRA	
22	ARB TN/21/2014	DTC VS. M/S DEEKSHA SECURITY SERVICES	
23	Ex/134/2015	SURENDER MOHAN ARORA VS. AMIT SACHDEVA	

Note :

1. If any connected case has been left in the column no. 2, same be also transferred to transferee court.
2. Ahlmad of the abolished court is directed to send the files immediately to the transferee court and to display the list of cases outside the court room, specifying the name of transferee court.

(Signature)
Officiating, District & Sessions Judge (SE)
Saket Courts, New Delhi.

No. Judl./cases transfer/F.53/SE/Saket/2015 12510-12520 Delhi, Dated the 30/10/15

Copy forwarded for information & necessary action to:-

1. The Concerned Judicial Officers of South East District, Saket Courts Complex, New Delhi.
2. PS to Ld. District and Sessions Judge, South East, Saket Courts, New Delhi.
3. The Incharge, Facilitation Center, Saket Courts, New Delhi,
4. Ahlmad of the court previously presided over by Sh. Rakesh Pandit, ADJ-03, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
6. The Web-Site Committee (English/Hindi) to notify the order on website Saket Courts immediately.
7. The PRO/APRO, South East District, New Delhi

(Signature)
Branch Incharge/Judicial Branch(SE)
Saket Courts Complex, New Delhi